

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**OA-1661/2013**

**New Delhi, this the 18<sup>th</sup> day of November, 2016.**

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Sh. KK Malhotra  
Senior Research Officer  
Additional Directorate General  
Signal Intelligence  
General Staff Branch  
Army Headquarters, Ministry of Defence,  
DHQ PO, New Delhi-110 011. ... Applicant

(through Sh. Padma Kumar S. With Sh. K.K. Mishra)

**Versus**

1. Union of India through  
Secretary, Ministry of Defence,  
South Block, New Delhi-110 011.
2. Joint Secretary (Training) &  
Chief Administrative Officer,  
Ministry of Defence,  
E Block, DHQ PO,  
New Delhi.
3. Additional Directorate General,  
Signal Intelligence,  
General Staff Branch,  
Army Headquarters, Ministry of Defence,  
DHQ PO, New Delhi-11.
4. Sh. K.F. Baji  
PRO  
Office of Additional Directorate General  
Signal Intelligence,  
General Staff Branch,  
Army Headquarters, Ministry of Defence,  
DHQ PO, New Delhi-11.
5. Sh. R. Vridhagiri  
PRO  
Office of Additional Directorate General  
Signal Intelligence,

General Staff Branch Army Headquarters,  
Ministry of Defence, DHQ PO,  
New Delhi-11.

6. Secretary,  
Union Public Service Commission,  
Dholpur House,  
Shahjahan Road,  
New Delhi-110 003. ... Respondents

(through Sh. Satish Kumar for R-1, 2 and 3, Sh. Amit Yadav with Sh. Ravinder Aggarwal for R-6)

### **ORDER (ORAL)**

#### **Hon'ble Mr. Justice Permod Kohli**

In this present OA, the applicant is seeking his consideration on the basis of the grading awarded to him for the period 2006-07, 2007-08, 2008-09, 2009-10 and 2010-11. In a separate OA No. 1419/2013, the applicant has challenged the grading awarded for the period 2004-05 to 2007-08. The said OA has been decided on even date giving liberty to the respondents to pass fresh orders on the representation of the applicant whereby he has assailed the grading awarded to him for these years. The outcome of that decision is relevant for the purpose of present OA.

2. In this view of the matter, learned counsel for the applicant on instructions from the applicant, who is present in the court, seeks to withdraw this application with liberty to approach this Tribunal again, if so required. Prayer allowed.

**( Shekhar Agarwal )**  
**Member (A)**

**( Justice Permod Kohli )**  
**Chairman**

/ns/